

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA NO. 1154/93

M D Deolalkar

Applicant

V/s

Union of India & Ors.

Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.

Hon. Shri M Y Priolkar, Member (A)

ORAL JUDGMENT:

DATED: 26.11.1993

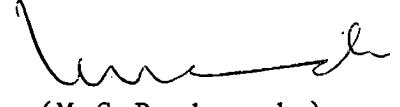
(Per: M S Deshpande, Vice Chairman)

Heard Mr. Pillai, counsel for the applicant. The impugned order was passed in the year 1988. Though the applicant mentioned that he has stated the reasons for condonation of delay in para 9 of the application, no grounds have been set out for condonation of delay by the Tribunal except that he became aware of the order of Supreme Court only in June 1993, which is at Annexure 10, which was passed on 4.9.91. But this decision does not relate to the question of limitation or condonation of delay, but on merits of that particular case.

We find that no good ground has been made out for condoning the delay. The application is dismissed as barred by time.


(M Y Priolkar)

Member (A)


(M.S. Deshpande)

Vice Chairman